

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH  
(through web-based video conferencing platform)**

Item No. 105

IA No. 231/JPR/2019

IA No. 232/JPR/2019

IA No. 256/JPR/2019

IA No. 259/JPR/2019

IA No. 359/JPR/2019

IA No. 364/JPR/2019

IA No. 414/JPR/2019

IB No. 707(PB)2018

Under Section 7 of IBC, 2016

**In the matter of:**

**M/s Indus Container Lines Pvt. Ltd. .... Financial Creditor/Applicant**

**Versus**

**Jadoun International Pvt. Ltd. ...Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MS. MADHU SINHA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Resolution Applicant: Harshit Mittal

For the Respondent : Archit Bohra, Adv.  
Amol Vyas, Adv.  
Aman Pareek, Adv.

**ORDER**

**IA No. 231, 232, 256, 259, 359, 364, IA No. 414/JPR/2019:**

Heard Mr. Harshit Mittal, Adv. appearing on behalf of the Resolution Applicant who submits that main arguing counsel (Mr. Ashish Saxena) is not able to participate in the proceedings today due to some personal exigencies and seeks a short accommodation. Mr. Archit Bohra, Adv. appearing on behalf of the Respondent No. 2 in IA No. 231/JPR/2019. Mr. Aman Pareek, Adv. appearing

Sd-

Sd-

on behalf of the Respondent No. 2 in IA Nos. 232 & 359/JPR/2019. Mr. Amol Vyas, Adv. appearing on behalf of Respondent No. 5 in IA No. 259/JPR/2019.

List the matter on 09.06.2023.

Sd~

(Madhu Sinha)  
Technical Member

Sd~

(Deep Chandra Joshi)  
Judicial Member

May 19, 2023